Central Administrative Tribunal, Principal Bench

Original Application No.253 of 2001 M.A.No.230/2001

New Dolhi, this the 2nd day of February, 2001

Hon'ble Mr.Kuldip Singh, Member (J)

- thri I.J.Tyagi
 5/o Shri Balwant Singh Tyagi
 R/o 2/1, Kalidas Road,
 Dehradun-248001
 (Uttaranchal)
- 2. Shri H.K.Jain S/o Shri Davendra Kumar Jain R/o G-5,Saraswati Vihar Adhoiwala, Dehradun-248001 (Uttaranchal)
- 3. Shri Som Chandra Balmiki S/o late Shri Devi Sahai R/o 142,Indresh Nagar Pehradun-248001 (Uttaranchal)
- 4. Shri Shoor Bir Singh 5/o Shri Nand Ram 7/o 12-A, CPWD Colony Vasant Vihar New Delhi-57

- Applicants

(By Advocate - Shri B.D.Bassa)

Versus

- 1.Union of India, through Setretary, Ministry of Science & Technology Technology Bhawan, New Mehrauli Road, New Delhi-16
- 2.Surveyor General of India Post Box No.37 Debradun-248001 (Uttaranchal)
- 3. Director, Modern Cartographic Centre Block-8, Hathibarkala Estate Post Box No.193 Dehradun-248001 (Uttaranchal)
- 4. Director Survey (Air)
 West Block No.4
 Ramalrishna Puram
 New Delhi-66

- Respondents

O R D E R(ORAL)

By Hon'ble Mr. Kuldip Singh, Member(J)

Applicants in this OA have prayed for the .

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following reliefs:

- "a. Restrain respondents from deducting any sum from the salary of the applicants as an amount towards recovery of LTC advance and penal interest thereafter as LTC advance has already been spent on the journey performed by the applicants;
- b. Other respondents to reimburse the balance amount of claims submitted by the applicants in connection with their LTC claims respectively; and
- c. Quash the order No.A-23/18-G-3 dated 3rd January 2001 directing a deduction of 10% of LTC advance amount every month from the salary of applicants respectively starting from January, 2001 onwards."
- Facts in brief that applicants had taken LTC 2. advance and had travelled by such mode of transport which has not been recognised by the Government of India. It is the case of the applicants that they had travelled by a bus of Garhwal Mandal Vikas Nigam (a U.P. Govt. Undertaking) and had submitted their claims with the respondents after completion of their journey. But they were told that LTC would not be admissible for tours conducted by ITDC/State Tourism Development Corporations, or local bodies like Garhwal Mandal Vikas Nigam if the same is conducted in a bus leased, hired or chartered from private parties by the ITDC/STBSs.
- 3. Learned counsel for the applicants has referred to page 30 of the paper-book which is a letter dated 31.8.98, whereby a request for grant of relaxation in the case of the applicants who had travelled by a bus of Garhwal Mandal Vikas Nigam, was made. This request was not acceded to.

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I. Since it is an admitted case that the applicants had not travelled by a recognised mode of transport, I find no merit in this O.A., which is accordingly dismissed in limine.

(Kuldip Singh)
Member(J)

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